

ITEM NO.33

COURT NO.13

SECTION XI

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 21684/2026

[Arising out of impugned final judgment and order dated 15-04-2025 in WRIT-A No. 2476/2025 passed by the High Court of Judicature at Allahabad]

KUMARI USHA

Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

IA No. 126751/2026 - CONDONATION OF DELAY IN FILING

IA No. 126753/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 126755/2026 - EXEMPTION FROM FILING O.T.

Date : 18-05-2026 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ARAVIND KUMAR  
HON'BLE MR. JUSTICE PRASANNA B. VARALE

For Petitioner(s) :Dr. Alakh Alok Srivastava, AOR  
Mr. Arpit Dangi, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following  
O R D E R

1. Delay condoned.
2. Issue notice.
3. Tag with Civil Appeal No. 2866 of 2024.

(KAPIL TANDON)  
COURT MASTER (SH)

(AVGV RAMU)  
COURT MASTER (NSH)